

(1915) 10 CAL CK 0002

Calcutta High Court

Case No: None

Dirajaddi and Another

APPELLANT

Vs

Emperor

RESPONDENT

Date of Decision: Oct. 5, 1915

Citation: 33 Ind. Cas. 644

Hon'ble Judges: Walmsley, J; Greaves, J

Bench: Division Bench

Judgement

1. We make this Rule absolute on the authorities to which we are referred, namely, Bolai Dey v. Emperor 35 C. 361 : 12 C.W.N. 367 : 7 Cr. L.J. 188; Puna Chandra Kundu v. Emperor 20 Ind. Cas. 750 : 17 C.W.N. 978 : 14 Cr. L.J. 494 : 41 C. 7 and Kalai v. Kalu Chowkidar 27 C. 366 : 4 C.W.N. 252.

2. We set aside the convictions and sentences and direct that the bail bonds be discharged.